

Before Shri R.S. Virk, District Judge (RETD.)

**appointed to hear objections/representations in the matter of PACL Ltd.
(as referred to in the orders dated 15/11/2017, 13/04/2018 and 02/07/2018 of
the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata
Bhattacharya Vs SEBI, and also duly notified in SEBI Press release no. 66 dated
08/12/2017).**

File no. 519

Applicants : Shri. Anuj Kumar and 55 others. Nalanda (Bihar)

Present : None

File no. 521

Applicants : Shri. Mukesh Kumar and 105 others, Ahemdabad (Gujarat).

Present : None

File no. 522

Applicants : Heeraben Ramabai, Aravalli (Gujarat).

Present : None

File no. 523

Applicants : Shaileshbhai Ramabai, Aravalli (Gujarat).

Present : None

File no. 524

Applicants : Ramachandraben Shaileshbhai, Aravalli (Gujarat).

Present : None

File no. 525

Applicants : Suresh Kumar and 26 others, Charkhi Dadri (Haryana).

Present : None

File no. 526

Applicants : Munshi Lal Saini, Palwal (Haryana).

Present : None

*RAV
12/7/18*

File no. 528

Applicants : Sahabrajaa & 19 others, Faizabad, Mann Singh & 32 others, Kaushambi (Uttar Pradesh), Raja Ram & 38 others, Jind (Haryana), Suthar Jyoti Bhai, Aravali (Gujarat), Dilip Kumar Mahto & 156 others, Ramgarh (Jharkhand)

Present : None

Order :

1. This common order will dispose off all the above noted file Nos. 519 to 526 and 528 because the prayer made therein is absolutely identical.
2. It may be mentioned at the outset that in view of the nature of relief claimed in the above petitions viz., recovery of amounts invested by various persons all over India and disbursement thereof to the investors besides registration of cases for investigation by various central agencies, no notice is required to be issued to the above named persons because my mandate is confined to dealing with objections/representations received by the Committee against attachment of properties mentioned in www.auctionpacl.com and which aspect is duly mentioned and is referred to in the orders dated 15/11/2017 and 13/04/2018 of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya Vs SEBI, and also duly notified in SEBI Press release no. 66 dated 08/12/2017.
3. All the above petitions detailed above, dispatched from different places by as many as 443 persons from different stations such as Nalanda (Bihar), Charkhi Dadri, Palwal, Jind (Haryana), Ahemdabad and Aravali (Gujarat), Faizabad and Kaushambi (Uttar Pradesh) and Ramgarh (Jharkhand) are verbatim copies of each other espousing identical grievance and are being disposed off through this common order passed in File No. 480 and which shall be read as the final order in all the remaining petitions also detailed above. All the applicants above named commonly seek initiation of the under mentioned steps :-
 - (i) Sale of properties of PACL at the maximum rates and refund of invested amounts, alongwith interest to the investors;
 - (ii) Registration of cases under the Arms Act, NDPS Act, Money Laundering Act, FERA, FEMA, MCOCA, POTA, TADA and Section 420 IPC and investigation of such offenses through NSA, ED, CBI, NIA, IB, ATS, SFIO, IT and RBI.

Q. No. 12/7/18

4. It is averred that PACL had collected an amount of Rs. 57,927 Crores and approx. 29 Lakhs from as many as 5,15,01,036 investors spread all over India. It is alleged that despite the order dated 25/07/2016 of the Hon'ble Supreme Court, restraining sale of properties whether within or out of India belonging to PACL, its associate companies, directors, promoters, agents, employees or groups etc., the sale of such properties goes on unabated.
5. It is claimed that the properties under attachment by the PACL Committee are not even 10% of the actual number of properties available with PACL and infact 90% of the remaining properties are still being utilised by way of sale, lease, transfer etc. by certain persons namely Tejendar Pal Channi, Bakhtavar Singh Babaji, Gurjant Singh Gill, Avtar Singh Brah, Lakhvinder Singh Awlakh, D.N.P. Jaiswal, Parshuram Yadav, Sitaram Kajla Mandeep Kajla, R.R. Rawat, Shambhu Singh, Deepak Singh, Kashmira Singh, Singh Sahab, Kuranjekar Ji and Manjeet Singh all associated with management of PACL. It is further claimed that instead of getting vast chunks of lands available with PACL cultivated, it has earned huge profits by renting out the land, building hotels, colleges, malls and colleges etc and earning black money through such activities.
6. The applicants above named are seeking recovery of the amounts invested by various investors. No document whatsoever evidencing deposit of any money with PACL is attached but the said aspect is inconsequential because the refund of money invested with PACL cannot be dealt with by me and SEBI has already issued requisite information from time to time through press releases for the guidance of investors. The action sought for by the above named applicants as detailed in para 2 (ii) above also cannot thus be initiated by me.
7. In view of the foregoing discussion, all the applications in hand are dismissed. File be consigned to records.

Date : 12/07/2018


R. S. Virk
Distt. Judge (Retd.)

Note:

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at www.sebi.gov.in/PACL.html.

Date : 12/07/2018


R. S. Virk
Distt. Judge (Retd.)